

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Docket No. 75/GT/2012

Date: 8.1.2013

To,

Executive Director (Commercial),  
NTPC Ltd,  
Core-7, Scope Complex,  
7, Institutional area, Lodhi Road,  
New Delhi- 110003

Sir,

Subject: **Docket No. 75/GT/2012**: Revision of tariff of Ramagundam Super Thermal Power Station, Stage III (500 MW) from 1.4.2009 to 31.3.2014. [Truing-up]

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With reference to your submissions made *vide* affidavit dated 5.11.2012; I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by **23.1.2013**:

- a) Reasons for the following differences in Form No. 9A, to be submitted:
  - (i) Package FERV in item B (c) in Form 9A has not been considered, though Loan FERV has been duly considered;
  - (ii) "Reversal of Liabilities" claimed in item no. B (a) during 2011-12 in Form No. 9A has not been considered in item no. B (b) in the year 2011-12;
  - (iii) Package FERV in item no. B (a) during 2009-10 in Form No. 9A has been considered. However, the corresponding liability has been ignored in item no. B (b).
- b) Form 1A showing the detailed computation of Return on equity, documentary proof for verifying the rate of interest in case of loans having floating rates and detailed calculation of Package FERV and Loan FERV, to be submitted.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

**Sd/-**  
(B. Sreekumar)  
Deputy Chief (Law)